

[पंडित ठाकुर दास भार्गव]

हैं—और उन्होंने एक कारखाना बनाया हुआ है। वह रोज कहते हैं कि यह काम शुरू किया जाय, मैं अपनी लाइफ़ (जीवन) इस में दे दूंगा।

मैं आपको उनकी सारी स्कीम भेज दूंगा।

**Mr. Deputy-Speaker:** Is the hon. Member going to conclude or is he likely to take some more time? We have to take up non-official business now.

पंडित ठाकुर दास भार्गव : जो कुछ मुझे अर्ज करना था वह किसी हद तक तो मैंने अर्ज कर दिया है। अगर जनाब की इजाजत हो तो दस पांच मिनट और अभी ले लूं या आयन्दा ले लूंगा।

उपाध्यक्ष महोदय : फिर ही सही।

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### SIXTY-THIRD REPORT

**Shri Aitekar (North Satara):** Mr. Deputy-Speaker, with your permission, I beg to move:

"That this House agrees with the sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st November, 1956."

This report is in connection with the classification of six bills and the time that has to be allotted to them. From Appendix I of the report it will be found that they have all been classified under 'B' category, having considered all the aspects of those Bills; and the time allotted to them is stated in Appendix II. I commend that this House agrees with this report.

**Mr. Deputy-Speaker:** The question is:

"That this House agrees with the sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st November, 1956."

*The motion was adopted.*

#### CONSTITUTION (AMENDMENT) BILL\*

##### (AMENDMENT OF ARTICLE 107)

**Shri Raghunath Singh (Banaras Distt.—Central):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

**Shri Raghunath Singh:** Sir, I introduce the Bill.

#### INDIAN DIVORCE (AMENDMENT) BILL\*\*

##### (AMENDMENT OF SECTION 3 ETC.)

**Shrimati Maydeo (Poona—South):** I beg to move for leave to introduce a Bill further to amend the Indian Divorce Act, 1869.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Indian Divorce Act, 1869."

*The motion was adopted.*

**Shrimati Maydeo:** Sir, I introduce the Bill.

\*Published in the Gazette of India dated 23-11-1956, pp. 993-94.

\*\*Published in the Gazette of India dated 23-11-56, pp. 995-98.